

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12236/2014

(Arising out of impugned final judgment and order dated 18/09/2013 in ITA No. 211/2011 passed by the High Court Of Judicature at Allahabad)

M/S DHAMPUR SUGAR MILLS LTD

Petitioner(s)

VERSUS

CIT & ANR
(with office report)

Respondent(s)

WITH
SLP(C) No. 20946/2014
(With Office Report)

Date : 19/01/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Dr. Rakesh Gupta, Ad.
Ms. Poonam Ahuja, Adv.
Mr. Ambhoj Kumar Sinha, Adv.

For Respondent(s) Mr. Sridhar Potaraju, Adv.
Ms. Purnima Bhat Kak, Adv.
Mrs. Anil Katiyar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Counter affidavit be filed within three weeks and rejoinder affidavit, if any, be filed within two weeks thereafter.

List the matters on 01.04.2015.

(Ashwani Kumar)
COURT MASTER

(Sneh Bala Mehra)
ASSISTANT REGISTRAR